- II. A copy each (in English and Hindi) of the following papers:-
  - (a) Annual Report and Accounts of the Bureau of Energy Efficiency (BEE), New Delhi, for the year 2007-08, together with the Auditor's Report on the Accounts.
  - (b) Review by Government on the working of the above Bureau.
  - (c) Statement giving reasons for the delay in laying the papers mentioned at (a) above.

[Placed in Library. See No.L.T. 688/15/09]

### STATEMENTS BY MINISTERS

### Status of implementation of recommendations contained in the Seventy-seventh Report of the Department-related Parliamentary Standing Committee on Finance

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF THE STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Sir, on behalf of Shri Salman Khursheed, I beg to make a statement regarding status of implementation of recommendations contained in the Seventy-seventh Report of the Department-related Parliamentary Standing Committee on Finance.

## Status of implementation of recommendations contained in the Hundred and Fortieth Report of the Department-related Parliamentary Standing Committee on Home Affairs

THE MINSITER OF STATE FOR HOME AFFAIRS (SHRI MULLAPPALLY AMACHANDRAN): Sir, I beg to make a statement regarding status of implementation of recommendations contained in the Hundred and Fortieth Report of the Department-related Parliamentary Standing Committee on Home Affairs.

# RE. DEVELOPMENT AUTHORITY FOR BUNDELKHAND IN UTTAR PRADESH-Contd.

MR. DEPUTY CHAIRMAN: Now, let us take up Zero Hour submissions ... (Interruptions)... lease sit down... (Interruptions)...

SHRI SATISH CHANDRA MISRA (Uttar Pradesh): Sir, I wish to make a point on Bundelkhand...(Interruptions)...

MR. DEPUTY CHAIRMAN: Would the hon. Minister like to make a statement? .(*Interruptions*)...Yes... (*Interruptions*)...The Minister is going to make a statement ...(*Interruptions*)...

SHRIMATI BRINDA KARAT (West Bengal): Sir, how can the federal character of the country...(*Interruptions*)...Let the hon. Minister make a statement ...(*Interruptions*)...

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY; THE MINISTER OF THE STATE OF THE MINISTRY OF EARTH SCIENCES; THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE; THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI PRITHVIRAJ CHAVAN): Sir, the House is agitated about the issue of Bundelkhand. I would like to assure the House that there is no proposal before the Government which will alter the federal character of the country.

SHRI SATISH CHANDRA MISRA: Sir, with your permission, I wish to make a point...(Interruptions)...

SHRI VIKRAM VERMA (Madhya Pradesh): Sir, I am on a point of order. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No, no. There is no point of order ... (Interruptions)... There is nothing of that sort... (Interruptions)...

SHRI SATISH CHANDRA MISRA: Sir, the hon. Minister is saying that there is no such proposal before the Government. But, there is a statement made by the General Secretary of the Congress Party. He said that he met the hon. Prime Minister and makes a statement...

MR. DEPUTY CHAIRMAN: No, no. This House is not concerned about that. ... (Interruptions)... A categorical statement has been made by the Minister... (Interruptions)...

SHRI SATISH CHANDRA MISRA: Sir, how can he make such a statement? ... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Misra, you are a Constitutional expert ...(*Interruptions*)... When the hon. Minister has made a categorical statement in the House, whatever is said outside the House is not to be taken into consideration. ...(*Interruptions*)...How can the House concerned about it?...(*Interruptions*)...

SHRI SATISH CHANDRA MISRA: Sir, Kindly permit me for one minute ... (Interruptions)...He says that there is no proposal ... (Interruption)...With respect to the federal structure, we would like to know whether the Development Authority for Bundelkhand, which they are saying, was made or not... (Interruptions)...

MR. DEPUTY CHAIRMAN: Mr. Misra, all that is not before the House. ... *(Interruptions)*...What he said is that the Government has no proposal to disturb the federal character... *(Interruptions)*...

SHRI SATISH CHANDRA MISRA: Sir, they do not want to give money to the State Government...(Interruptions)... They want to send it directly to Bundelkhand. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: You give a separate notice...(*Interruptions*)...If you want a discussion on this, you give a separate notice ...(*Interruptions*)...

SHRI SATISH CHANDRA MISRA: Sir, they cannot make politics out of this issue...(Interruptions)...

MR. DEPUTY CHAIRMAN: What statement made on the Floor of the House is important. And, the Minister has made a statement... *(Interruptions)*...The matter is at rest there... *(Interruptions)*... आपका क्या है?...(व्यवधान)...

श्री उपसभापति : आप क्या बोल रहे हैं, मैं सुन नहीं पा रहा हूं। ...(व्यवधान)...

श्री विक्रम वर्मा : सर, वहां पर सूखा पड़ा हुआ है। ...(व्यवधान)... सर, हमारी मांग है कि केन्द्र सरकार उस अथारिटी को पैसा दे । ...(व्यवधान)...

श्री उपसभापति : वर्मा जी, आपका नोटिस कहां है ? ...(व्यवधान)...

श्री विक्रम वर्मा : सर, अथारिटी बनी हुई है। ...(व्यवधान)...

श्री उपसभापति : देखिए, सूखा पड़ा है या कुछ भी है, आप कुछ डिमांड करना चाहते हैं, तो give a proper notice according to the rules. Why are you disturbing? ...(Interruptions) आप जीरो ऑवर चलने तो दीजिए। ...(व्यवधान)... देखिए, पहले भी कहा गया था कि आप अगर किसी मामले को उठाना चाहते हो, तो जीरो ऑवर में उठाओ। मिनिस्टर साहब ने कहा कि हम उसका रिप्लाई देंगे। Now, the hon. Minister has made a categorical commitment before the House?

SHRI LALIT KISHORE CHATURVEDI (Rajasthan): But, Sir, he has not made any commitment....(Interruptions)...

MR. DEPUTY CHAIRMAN: Yes, he has given. ...(Interruptions) आप बैठ जाइए। ...(Interruptions)... See, if every Member would speak like this, what can the Chair do? ...(Interruptions)... प्लीज, आप बैठ जाइए। ...(Interruptions)... The point is, you gave a notice and the Chair was inclined to accept this as a Zero Hour submission. ...(Interruptions)... Now, even before the Zero Hour is taken up, the Minister has got up and has made a very categorical statement that the Government does not have any proposal to change the federal character of the State. ...(Interruptions)...

SHRI BALBIR PUNJ (Orissa): Can you ask him to make a categorical statement? ... (Interruptions)

MR. DEPUTY CHAIRMAN: No; no. I cannot enforce what the Minister should say, how he should say. ...(Interruptions)... There is no notice. ...(Interruptions)... You have to give a notice under the rules, if you want a discussion. (Interruptions) That notice will be examined by the Chairman on merits. ...(Interruptions)...

SHRI SATISH CHANDRA MISRA: Sir, I request the Chair to allow us to speak on the statement of the Minister. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: No; no. It is not a statement. It is not a suo motu statement. ...(*Interruptions*)... Misraji, we cannot change the procedure. ...(*Interruptions*)... The Leader of the Opposition wants to say something. ...(*Interruptions*)...

THE LEADER OF THE OPPOSITION (SHRI ARUN JAITLEY): Let me understand the hon. Minister, he means that the constitutional authority of each of the two States involved, that is, Uttar Pradesh and Madhya Pradesh will not be affected in any manner. ...(Interruptions)

SHRI PRITHVIRAJ CHAVAN: Sir, I have made a very categorical statement. I am not going to add anything to it. This was required because a purported statement was supposed to be made by a Union Minister. I am only responding to that. I am not responding to the political demands made here. I am responding to what appeared in one newspaper. ...(Interruptions)... I am responding to that only, and my statement is very clear. ...(Interruptions)...

SHRI M. VENKAIAH NAIDU (Karnataka): But, Sir, the point is that one Minister says something outside the House and the other Minister says something else in the House. ...(Interruptions) ...

MR. DEPUTY CHAIRMAN: He has clarified that, Venkaiah Naiduji. ...(Interruptions)... He has responded to that. ...(Interruptions)... Even a notice to this effect has been admitted under the Zero Hour. You can speak in the Zero Hour. You will get an opportunity. ...(Interruptions)... Let me make it clear, when Zero Hour is there, the Chair cannot compel the Minister to respond. But whatever you want to say, as it has been permitted according to rules, I will permit you. ...(Interruptions)... I will call you one by one. It has been admitted. So, now, Zero Hour. Shri Rajeev Shukla. ...(Interruptions)...

SHRI SATISH CHANDRA MISRA: It should be taken up before that, Sir. .....(Interruptions)...

MR. DEPUTY CHAIRMAN: I have called his name. It is a matter of just 3-4 minutes. ....(Interruptions)...

### MATTERS RAISED WITH PERMISSION

## Demand to ensure the safety on return of the acclaimed painter, Shri M.F. Hussain to the country

श्री राजीव शुक्ल (महाराष्ट्र): धन्यवाद उपसभापति जी, मैं एक गंभीर मामले को आपके सामने रख रहा हूं। जो इस देश की संस्कृति से जुड़े, इस देश की कला से जुड़े लोगों के विषय में है और मैं हाउस का ध्यान इस ओर आकृष्ट करना चाहता हूं। आप सब को मालूम है कि हमारे देश के जाने माने पेंटर एम.एफ. हुसैन पिछले कई वर्षों से विदेश में रह रहे हैं। वह इस भय से यहां पर नहीं आते हैं कि शायद कुछ तत्व उनके विरुद्ध यहां पर